

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 38/AM15
SCHEDULED TO BE HELD ON 17.12.2014
(HELD ON 24.12.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 38/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 17.12.2014 (held on 24.12.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 36/AM15 and 37/AM15 held on 10.12.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-169	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:38/AM15 Dated: 24.12.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A - 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: It was noted that ATMA has furnished information by e-mail dated 11.12.2014 to DIPP under intimation to this office. Comments awaited from DIPP.

Deferred for three weeks.

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case No. A-170	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:38/AM15 Dated: 24.12.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”. 8/2

Decision: It was noted that ATMA has furnished information by e-mail dated 11.12.2014 to DIPP under intimation to this office. Comments awaited from DIPP. 2

Deferred for three weeks.

Case No. A-171	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00216/AM13/DES-VII	Status: Approved
NC No.:38/AM15 Dated: 24.12.2014	Adv. Lic. No. 0910053234 dated 12.07.2012	RLA F. No. 09/24/040/00178/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053234 dated 12.07.2012

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/106/2011-PC-II dated 16.12.2014, the Committee **approved** following adhoc norms: 8/2

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C 884083 – Capped 0.09 IV Bifunctional PPO	1 kg	1. MX 90 / SA 90-100-0-50 ST (Polyphenylene Oxide)	1.53 kg
		2. Methacrylic Anhydride	0.320 kg
		3. Methanol	20.00 kg
RLA may take consequential action as per Policy / Procedures.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
याणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case No. A-172	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00274/AM13/DES-VII	Status: Approved
NC No.:38/AM15 Dated: 24.12.2014	Adv. Lic. No. 0910053844 dated 17.09.2012	RLA F. No. 09/24/040/00293/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053844 dated 17.09.2012

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/106/2011-PC-II dated 16.12.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C 884083 – Capped 0.09 IV Bifunctional PPO	1 kg	1. MX 90 / SA 90-100-0-50 ST (Polyphenylene Oxide)	1.53 kg
		2. Methacrylic Anhydride	0.320 kg
		3. Methanol	20.00 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-173	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Deferred
NC No.:38/AM15 Dated: 24.12.2014	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.11.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case No. A-174	GUJARAT FLUORO CHEMICALS LTD.	HQ F. No. 01/87/162/00093/AM15/DES-VII	Status: Approved
NC No.:38/AM15 Dated: 24.12.2014	Adv. Lic. No. 3410036654 dated 16.04.2013	RLA F. No. 34/24/040/00006/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410036654 dated 16.04.2013

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 30.09.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – GN Series	1 kg	1. Methanol	1.039 kg
		2. Fluorspar	3.711 kg
		3. Paraffin Wax	0.008 kg
		4. GX – 902 (Per Fluorinated Aliphatic Carboxylic Acid)	0.012 kg
		5. GX -905 (Per Fluorinated Aliphatic Carboxylic Acid)	0.0004 kg
RLA may take consequential action as per Policy / Procedures.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

ONLINE CASES

1	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:07.01.2015
	Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.			
2	Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:07.01.2015
	Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			
3	Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:07.01.2015
	Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			
4	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:07.01.2015
	Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
HQ File 5:01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:14.01.2015
Decision: A D/L No. 7/139/2014-TSW dated 23.07.2014 was issued by DIPP firm. This was followed by Reminders from DGFT on 14.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. In response to that, the firm had submitted its reply, a copy of which will be forwarded to DIPP in due course.			
Case No.:8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
HQ File 6:01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:07.01.2015
Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			
Case No.:2/14/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
HQ File 7:01/87/050/00112/AM15/	RLA File :05/23/040/00008/AM15/	Lic.No/Date:0510384217 16.04.2014	Defer Date:07.01.2015
Decision: A D/L No. 46011/53/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			
Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
HQ File 8:01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date:14.01.2015
Decision: A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. In response to that, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली (New Delhi)

Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Deferred
HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:07.01.2015
Decision: A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 25.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:10/14/87- ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Deferred
HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:14.01.205
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.			

11

Case No.:8/15/87-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Approved
HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date:0310784497 05.06.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/2/2013-PC-II dated 10.12.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Acrylamide Copolymer Powder (TYFAL W 34)	1 kg	1. N-N Dimethyl Acrylamide	0.300 kg
		2. 2 - Acryl Amido-2-Methyl Propane Sulphonic Acid	0.750 kg
RLA may take consequential action as per Policy / Procedures.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

[illegible]

Case No.:14/15/87- ALC1/2014	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Deferred
HQ File :01/87/050/00139/AM15/	RLA File :07/24/040/00090/AM15/	Lic.No/Date:0710105086 13.06.2014	Defer Date:14.01.2015
Decision: A copy of application was forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to them. Hence, it was decided to again forward a copy of application to D/o C&PC.			

Case No.:25/21/87- ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Approved
HQ File :01/87/050/00178/AM15/	RLA File :34/24/040/00075/AM15/	Lic.No/Date:3410040283 19.06.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/23/2012-PC-II dated 12.12.2014, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Cross Linkable Shielding Compound	1 kg	1. Carbon Black	0.350 kg
		2. Copolymer of Ethylene Butyl Acrylate	0.630 kg
		3. Peroxide	0.007 kg
		4. Polyethylene Wax	0.030 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:38/87- ALC1/2014 24.12.2014	Status: Deferred
HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:07.01.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

Case No.:19/21/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Approved												
HQ File :01/87/050/00172/AM15/	RLA File :26/24/040/00007/AM15/	Lic.No/Date:2610012681 26.06.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2014-PC-II dated 10.12.2014, the Committee approved following adhoc norms:															
15	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="3">FLOSPERSE 10030 CM (% Non Volatile Solids 40 ± 2%)</td><td rowspan="3">1 kg</td><td>1. Acrylic Acid</td><td>0.2110 kg</td></tr> <tr> <td>2. Sodium Hypo Phosphite</td><td>0.0025 kg</td></tr> <tr> <td>3. Maleic Anhydride</td><td>0.0500 kg</td></tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	FLOSPERSE 10030 CM (% Non Volatile Solids 40 ± 2%)	1 kg	1. Acrylic Acid	0.2110 kg	2. Sodium Hypo Phosphite	0.0025 kg	3. Maleic Anhydride	0.0500 kg	RLA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
FLOSPERSE 10030 CM (% Non Volatile Solids 40 ± 2%)	1 kg	1. Acrylic Acid	0.2110 kg												
		2. Sodium Hypo Phosphite	0.0025 kg												
		3. Maleic Anhydride	0.0500 kg												

Case No.:4/21/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:07.01.2015
16	Decision: A D/L No. 46011/53/2014-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 giving 15 days time for submission of information. Reply awaited from firm.		

Case No.:29/21/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Approved										
HQ File :01/87/050/00182/AM15/	RLA File :02/24/040/00059/AM15/	Lic.No/Date:0210204315 03.07.2014											
17	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/45/2014-PC-II dated 10.12.2014, the Committee approved following adhoc norms:												
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="2">Resorcinol Formaldehyde Resin</td><td rowspan="2">1 kg</td><td>1. Resorcinol</td><td>0.980 kg</td></tr> <tr> <td>2. Para - Formaldehyde</td><td>0.180 kg</td></tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Resorcinol Formaldehyde Resin	1 kg	1. Resorcinol	0.980 kg	2. Para - Formaldehyde	0.180 kg	RLA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Resorcinol Formaldehyde Resin	1 kg	1. Resorcinol	0.980 kg										
		2. Para - Formaldehyde	0.180 kg										

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली / New Delhi

18	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:21.01.2015
	Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			
19	Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	Defer Date:21.01.2015
	Decision: A D/L No. 46011/91/2010-PC.II dated 29.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			
20	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:07.01.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			
21	Case No.:1/28/87-ALC1/2014	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status: Deferred
	HQ File :01/87/050/00222/AM15/	RLA File :08/24/040/00164/AM15/	Lic.No/Date:0810133427 24.09.2014	Defer Date:07.01.2015
	Decision: RLA, Ahmedabad and firm were requested vide letter dated 28.10.2014 and 23.12.2014 to furnish application expeditiously. However, application still awaited from RLA, Ahmedabad and firm.			

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली/New Delhi

22	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status:Case Added
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				
23	Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status:Deferred
	HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	Defer Date:14.01.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				
24	Case No.:2/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status:Deferred
	HQ File :01/87/050/00337/AM15/	RLA File :03/95/040/00623/AM15/	Lic.No/Date:0310791639 03.12.2014	Defer Date:14.01.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				
25	Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status:Deferred
	HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	Defer Date:14.01.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				
26	Case No.:4/38/87-ALC1/2014	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:38/87-ALC1/2014 24.12.2014	Status:Deferred
	HQ File :01/87/050/00339/AM15/	RLA File :52/24/040/00045/AM15/	Lic.No/Date:5210041337 04.12.2014	Defer Date:14.01.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

डॉ० ललित बि० सिंघल, आई.टी.एस.
Dr. LALIT B. SINGHAL, I.T.S.
अपर महानिदेशक विदेश व्यापार
Additional Director General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय भारत सरकार
Ministry of Commerce & Industry, Government of India
नई दिल्ली